IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-336/ND/2017

In the matter of:

Ryanus Consulting (P) Ltd.

....PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 29.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Sunpreet Singh, Advocate

For the Respondent/Corporate Debtor:

For the RD(N) : Mr. Manish Raj, Co. Prosecutor
For the Intervener : Ms. Lakshmi Gurung, Standing

Counsel, Income tax department

ORDER

The authorized representative for the petitioner is present. Ld. representative for the ROC is also present and seeks some more time to file its reply to the Appeal. In view of the said request, two weeks time is granted to the ROC to file its reply. In the meanwhile, the petitioner will also take notice to the Income tax Department as well as furnish a copy of the Appeal along with the annexures within a week from today to Counsel, Ms. Lakshmi Gurung, Standing Counsel appearing before this Tribunal for income tax matters. Income tax Department to respond on or before the next date of hearing in relation to the Company petition by filing its observations/objections, if any.

List on 08.1.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 29.11.2017